

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.180/00303/2019

Tuesday, this the 2th day of July, 2019

**Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member
Hon'ble Mr.Ashish Kalia, Judicial Member**

P.N.Muraleedharan Achary
S/o.Nanu Achary, aged 60 years
residing at Narayaneeyam, Bhavan Nagar
93 A, Kadappakkada P.O, Kollam,
Kerala – 691 008
Retired as Chief Accounts Officer (L/A)
HR No.198108567
O/o Principal General Manager
Telecom, BSNL Bhavan
Vellayittambalam
Kollam – 691 012

..... **Applicant**

(By Advocate Ms.M.A.Jinsamol)

V e r s u s

1. Union of India represented by the Secretary to Government of India
M/o Communications, Department of Communications
New Delhi – 110 001
2. Bharath Sanchar Nigam Ltd., represented by its Chairman and
Managing Director, Sanchar Bhavan, New Delhi – 110 001
3. The authorized Signatory of Controller and Communications Accounts
Office of CCA, Kerala Telecom Circle, Trivandrum
Department of Telecommunications, Doorsanchar Bhavan
PMG Junction, Vikas Bhavan, Trivandrum – 695 033
4. The Principal General Manager Telecommunications
Bharat Sanchar Nigam Ltd Bhavan
Vellayittambalam, Kollam – 691 012
5. The President, Postal, Telecom, BSNL,
Employees Co-operative Society Ltd
Thiruvananthapuram – 695 001
6. The AR (General), Kerala State Co-operative Department
Uttulagly, Trivandrum – 695 001
7. The Secretary, Kollam District Postal Telecom BSNL Employees Co-operative
Society Ltd Q 880, Railway Station, Kollam – 691 001
8. The Branch Manager, Corporation Bank

(By Advocate – Mr.S.Abilash for R7, Mr.Pradeep Krishna for R 2&4, Mr.N.Sreejith,ACGSC for R 1 &3, Mr.C.S.Sunil for R8 and Mr.M.Sasindran for R5)

This Original Application having been heard on 2.7.2019, the Tribunal on the same day delivered the following:

O R D E R (ORAL)

Per: Mr.Ashish Kalia, Judicial Member

This Original Application is filed by Mr.P.N.Muraleedharan Achary, retired Chief Accounts Officer (L/A), Telecom praying for directions to the respondents to release the DCRG amount payable to the applicant, which is approximately Rs.19,00,000/-.

2. It is pointed out by the applicant himself that he took three loans from respondent nos.5,7 and 8. The dues of respondent no.8 has already been settled. As regards, respondent no.5 and 7, the total outstanding amount/settled amount comes to Rs.7,90,000/-. The applicant who is suffering from cancer is in urgent need of fund. Respondent nos.2 to 4 are hereby directed that they may deduct Rs.7,90,000/- from DCRG and pay the settled amount of dues payable by the applicant to these two Co-operative Societies. Thereafter, balance amount of DCRG shall be released to the applicant. This shall be done within a period of 30 days from the date of receipt of a copy of this order. With these directions, the Original Application is disposed of. No costs.

.3.

3. In view of the directions, M.A 180/598/2019 praying for a direction to release the DCRG amount after deducting the one time settlement amount arrived by the 5th respondent and also for a direction to the 2nd respondent to transfer or deposit the one time settlement amount to the 5th respondent is also closed.

(ASHISH KALIA)
JUDICIAL MEMBER

(E.K BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER

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List of Annexures

Annexure A1 - A true copy of personal ledger account statements of respondents for the account No.11/2013 of applicant

Annexure A1(a) - A true copy of personal ledger account statements of respondents for the account No.313/2013 of applicant

Annexure A2 - A true copy of personal ledger account statements of 7th respondent for the account No.C 259/13-14 of applicant

Annexure A2(a) - A true copy of personal ledger account statements of 7th respondent for the account No.S 146/16-17 of applicant

Annexure A2(b) - A true copy of personal ledger account statements of 7th respondent for the account No.14/16-17 of applicant

Annexure A3 - The receipt of payment of loan account of corporation bank dated 18.4.2019 by the applicant

Annexure A4 - A true copy of letter dated 2.4.2019 made by the applicant to the 3rd respondent

Annexure A5 - A true copy of pension payment order dated 11.4.2019 of the applicant issued by the respondents

Annexure A6 - A true copy of office letter dated 11.4.2019 issued by the 3rd respondent

Annexure A7 - A true copy of discharge summary of applicant for the treatment in the hospital dated 24.4.2019

Annexure A8 - A true copy of letter dated 3.5.2019 issued by the 8th respondent

Annexure A9 - A true copy of letter dated 13.5.2019 issued by the 7th respondent

Annexure A9(a) - A true copy of English translation of Annexure A-9

Annexure A10 - A true copy of application dated 10.5.2019

Annexure A10(a) - A true copy of translation of Annexure A10

Annexure A11 - A true copy of receipt of payment dated 13.5.2019 towards 7th respondent

Annexure A12 - A true copy of application dated 21.6.2019 submitted before 5th and 6th respondent

Annexure A12(a) - A true copy of English translation of Annexure A12 application

Annexure A13 - A true copy of letter No.PTBSNL/LR/OTS/1/2019 dated 25.6.2019 issued by the 6th respondent

Annexure R7(a) - A true copy of the loan application regarding account no.C 259/13-14 of the applicant

Annexure R7(b) - A true copy of the agreement entered with the society regarding account No.C 259/13-14 of the applicant

Annexure R7(c) - A true copy of the agreement for deduction from pensionary benefits regarding account No.C 259/13-14 of the applicant

Annexure R7(d) - A true copy of the loan application regarding account No.P14/16-17 of the applicant

Annexure R7(e) - True copy of the loan application, agreement entered with the society and the agreement for deduction from pensionary benefits regarding account No.P14/16-17 of the applicant

Annexure R7(f) - A true copy of the agreement for deduction from pensionary benefits regarding account No.P14/16-17 of the applicant

Annexure R7(g) - A true copy of the loan application regarding account No.S 146/16-17 of the applicant

Annexure R7(h) - A true copy of the agreement entered with the society regarding account No.S 146/16-17 of the applicant

Annexure R7(i) - A true copy of the agreement for deduction from pensionary benefits regarding account No.S146/16-17 of the applicant

Annexure R(j) - True copy of the account statement regarding loan transaction of account No.C 259/13-14 with the applicant

Annexure R7(k) - True copy of the account statement regarding loan transaction of account No.P14/16-17 with the applicant

Annexure R7(l) - True copy of the account statement regarding loan transaction of account No.S 146/16-17 with the applicant

Annexure R7(m) - True copy of the letter dated 13.5.2019 issued by the 7th respondent to the applicant along with English translation

Annexure R5(a) - A true copy of the letter No.PTBSNL/LR/OTS/1/2019 dated 25.6.2019 issued by this respondent to the applicant

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